

(c) No, as there was no permanent vacancy in the gazetted cadre.

PATHANKOT JAMMU ROAD

*462. **Shri Krishnacharya Joshi:** Will the Minister of Transport be pleased to state:

(a) the progress made so far on the construction of the Pathankot-Jammu Road; and

(b) when this work is likely to be completed?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan): (a) and (b). A single lane black top road with bridges across the main rivers was completed some years ago. The work of widening the road for two lane traffic is in progress and is expected to be completed by the end of July 1955.

RAIL TRAFFIC BETWEEN INDIA AND PAKISTAN

*463. **Shri A. N. Vidyalkar:** Will the Minister of Railways be pleased to state:

(a) the financial arrangements in respect of the traffic on the rail routes between Pakistan and India;

(b) whether Pakistan has discharged all its financial liabilities in respect of this traffic;

(c) whether it is intended to open the Lahore-Ferozepur route for passenger and goods traffic; and

(d) if so, when?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan): (a) All goods and parcel traffic between Pakistan and India is booked on "Paid-To Pay" system i.e. traffic is booked 'Paid' up to the Border station of the booking country and 'To pay' for the remaining portion of the journey.

Passenger traffic is booked up to the border station by each country and passengers purchase tickets at the

first border station in the other country.

(b) Does not arise in regard to transactions from 6th November, 1949 from which date 'Paid-To Pay' system of booking traffic has been in force. In regard to claims for the transactions prior to 6-11-1949 financial settlement is held up since 'Devaluation' in September, 1949 and settlement would be effected as soon as an agreed decision regarding adjustment of Government transactions is reached between the Governments of India and Pakistan.

(c) and (d). No formal request from the Government of Pakistan has so far been received for the opening of Lahore-Ferozepore route.

हवाई अड्डे

*४७४. श्री आर० एस० तिवारी : क्या संचार मंत्री एक विवरण सभा पटल पर रखने की कृपा करेंगे जिसमें निम्नीलिखित बातें दिखाई गई हों :

(क) पंचवर्षीय योजना के अन्तर्गत, उसके आरम्भ होने के समय से, कितने हवाई अड्डों का निर्माण किया गया है और कितने हवाई मार्ग आरम्भ किये गये हैं ;

(ख) उन पर कितना व्यय हुआ ;

(ग) ये हवाई अड्डे कहां कहां पर हैं और किन मार्गों पर विमान चलते हैं ; और

(घ) क्या सरकार विन्ध्य प्रदेश के लिये भी हवाई अड्डे बनाने और हवाई मार्ग आरम्भ करने के किसी प्रस्ताव पर विचार कर रही है ?

संचार उपमंत्री (श्री राज बहादुर) : मैं माननीय सदस्य द्वारा इच्छित विवरण सदन पटल पर प्रस्तुत करता हूं [द्वितीय परिशिष्ट २, अनुबन्ध संख्या २१]।

FOREIGN TOURISTS.

*477. **Shri B. D. Shastri:** Will the Minister of Transport be pleased to

state the amount of revenue earned from the visit of foreign tourists during 1952-53, 1953-54 and so far during 1954-55?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan): The amount of foreign exchange earned during the year 1952-53 may be estimated at Rs. 2.5 crores approximately. Figures for 1953-54 and 1954-55 are not available.

**MINING DISASTER AT NEWTON CHIKLI
COLLIERY**

***481. Th. Jugal K. Khore Sinha:** Will the Minister of Labour be pleased to state:

(a) whether any decision for payment of compensation to the widows and children of the coal-miners who lost their lives in the recent mine disaster at the Newton Chikli Colliery, has been taken;

(b) if so, the scale of payment; and

(c) the total amount sanctioned for this purpose?

The Minister of Labour (Shri Khandubhai Desai): (a) The dependents will get compensation as admissible to them under the Workmen's Compensation, Act. In addition certain *ad hoc* relief amounts were sanctioned by the Government as well as some other bodies for payment to the bereaved families.

(b) and (c). The quantum of Compensation is fixed in accordance with the scale laid down in the Workmen's Compensation Act. The management have deposited with the Workmen's Compensation Commissioner, Chhindwara, a sum of Rs. 95,030 on this account. A statement showing the amounts sanctioned as a relief measure is placed on the Table of the Lok Sabha. [See Appendix III, annexure No. 32].

P. & T. ACCOUNTS SERVICE

***486. Shri Tushar Chatterjee:** Will the Minister of Communications be pleased to refer to the reply given to Unstarred Question No. 294 on the 24th November, 1954 and state:

(a) whether any decision about re-

ducing the limit for securing exemption marks in respect of the Post and Telegraph Accountants' Service Examination has since been taken; and

(b) if so, whether in the light of the revised decision, past cases of examinees will also be reconsidered?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Yes.

(b) No.

INDIAN SHIPPING

***487. Shrimati Renu Chakravartty:** Will the Minister of Transport be pleased to state:

(a) whether any complaints have been received from the shippers in India that shipment in Indian vessels puts them to considerable inconvenience; and

(b) if so, the steps taken by Government to investigate these complaints?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan): (a) One or two complaints have been received from shippers about delays, etc. in the arrival of cargoes shipped by Indian vessels in the U.K. Continent trades.

(b) The complaints have been brought to the notice of the Indian shipping companies concerned and the Government have also impressed upon them the need for maintaining regular and efficient services.

DELHI WASHERMEN

***488. Shri Punnoose:** Will the Minister of Health be pleased to state:

(a) whether Government have received a representation from the Washermen of Delhi;

(b) the object of the representation; and

(c) the decision taken in the matter?